

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-806/PB/2019
IA/3941/2023, IA/1073/2022, IA/1075/2022, IA/1077/2022,
IA/6648/2023, IA/2196/2024

IN THE MATTER OF:

Mr. Ravinder Aggarwal and Ors.

...PETITIONER

Vs.

M/s. MSA Developers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the Axis Bank

:Adv. GK Mishra in IA 6006/2022.

For the Applicant

:Adv. Arun Mohan Bansal a/w

Adv. Chitra Gera for Applicant

Mr. Rajesh Pandey in

IA/3941/2023. Proxy Counsel

Ranjit Kumar for Gulshan Kr

Sachdev in IA/6648/2023 .

Adv. Jagannath Prasad.

For the SRA

:Adv. Rishabh Arora.

For the Respondent/Corporate Debtor

:Adv. Arun Mohan Bansal a/w

Adv. Chitra Gera in

IA/1075/2022 & IA/1077/2022.

Adv Ravi Bhushan in I.A. No.

3941/2023.

ORDER

Due to paucity of time, matter is adjourned to **02.08.2024**.

Sd/-

Rahul Bhatnagar

Member (T)